IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 114

CP (IB) No. 165/Chd/Hry/2020

IN THE MATTER OF:

M/s Stalagmite Infracon Pvt. Ltd. ... Petitioner

Versus

M/s Aryan buildwell Pvt. Ltd. ... Respondent

Under Section: 9, IBC 2016

Order delivered on 01.04.2024

CORAM:
SHRI. L. N. GUPTA, HON'BLE MEMBER (T)
SHRI. HARNAM SINGH THAKUR, HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : None

For the Respondent : None

ORDER

Despite repeated calls none has appeared on behalf of both the parties.

It is seen that on the last date of hearing, petitioner had not appeared. Even today, there is no representation on behalf of the petitioner. Therefore, it seems that petitioner is not interested in pursuing the present petition. ***Thus, CP (IB) No. 165/Chd/Hry/2020 is dismissed for want of prosecution.*** File be consigned to the record room.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J

Priyanka
01.04.2024